

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 30
CA No.14/2023
In
CP No. 49/Chd/Hry/2022**

**Under Sections 241 & 242, CA 2013
& Rule 11 NCLT 2016**

In the matter of:-

Gaurav Nabh ...Petitioners

Vs.

Korra Worldwide Advertising Pvt. Ltd. ...Respondents

Present:

Mr. Manish Jain with Mr. Atul V. Sood, Mr. Karan Malhotra and Mr. Nahush Jain, Ms. Pridhi Singla, Advocates for the petitioner.

Mr. Anand Chibbar, Senior Advocate with Mr. Suresh, Mr. Alok Jagga and Mr. APS Madaan, Advocates for the respondent No.1 and 2

Mrs. Munisha Gandhi, Senior Advocate with Ms. Manveen, Advocate and Mr. GS Sarin, PCS, for respondent No.5

CA No.14/2023

Hard copy of the reply has been filed vide diary No.09/01 dated 12.01.2023. The same is taken on record. Rejoinder to the reply has been filed vide diary No.09/2 dated 17.01.2023. The same is also taken on record. Arguments on CA No.14/2023 have been concluded on the part of the learned counsel for the applicant. Let the matter be listed on 03.02.2023 for arguments at 2:30 pm.

____SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

January 17, 2023
DS

CA No. 155/2022 & CA No.236/2022
In
CP No. 56/Chd/Pb/2022